

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
05-04-2024 AT 10:30 AM**

**CP(IB) No. 43/7/HDB/2020
AND
IA (IBC) 1290/2023 & IA (IBC) 616/2024 in CP(IB) No. 43/7/HDB/2020
u/s. 7 of IBC, 2016**

IN THE MATTER OF:

Axis Bank Ltd

...Financial Creditor

AND

GVK Power (Goindwal Sahib) Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1290/2023

Learned Counsel Mr Krish Karla, for respondent present through Video Conference.

Learned Counsel Mr Amir Bavani, for applicant present through Video Conference and states that in terms of the direction of this Tribunal steps have been taken to substitute the applicant. Since steps are taken and the payment of costs of Rs 10,000/- waved call on 07.05.2024.

IA (IBC) 616/2024

Learned Counsel Mr Krish Karla, for applicant present through Video Conference.

Learned Counsel Mr Amir Bavani, for respondent present through Video Conference.

Matter passed over.

Matter called again. Proof of service to respondent filed as per the same not served. Let the applicant take fresh notice to the respondent through registered/speed post with acknowledgment due and also by e-mail within three days time. Meanwhile, counter if any be filed well before the next hearing date. Posted to 08.05.2024 for filing proof of service and for counter, in default this application will be dismissed.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)